



**NOTIFICATION No.87/2024-RC, DATED:10.04.2024 FOR DIRECT RECRUITMENT AND RECRUITMENT BY TRANSFER TO THE POSTS OF CIVIL JUDGE (JUNIOR DIVISION) IN THE TELANGANA STATE JUDICIAL SERVICE.**

1. Applications are invited through **ONLINE** for General Recruitment to **31 existing clear vacancies under Direct Recruitment, 15 existing clear vacancies under Recruitment by Transfer for the year 2024** and **90 future/anticipated vacancies under Direct Recruitment and 14 future/anticipated vacancies under Recruitment by Transfer which may likely to arise due to promotions and retirements in the two calendar years of 2024 and 2025**, in the cadre of Civil Judge (Junior Division) in the Telangana State Judicial Service. As per the revised pay scales which came into effect from 1.1.2016, the Scale of Pay of the post of Civil Judge (Junior Division) is Rs.77,840/- to Rs.1,36,520/-.
2. The application will be available in the website of the High Court "[https://tshc.gov.in.](https://tshc.gov.in)" **FROM 18.04.2024 to 17.05.2024. The Last date for submission of 'Online' Application is 17.05.2024 up to 11.59 p.m.** The Hand written / Typed / Photostat copy / Printed Application Form will not be entertained either directly or by Post or by Courier or in person.
3. The updates regarding recruitment process viz., screening test results, written examination schedule, viva-voce etc., will be hosted in the High Court's website viz., <https://tshc.gov.in>. The applicants are required to visit the website of the High Court for the State of Telangana to keep themselves updated on all the steps/results until the completion of the recruitment.

**Tentative Schedule**

<b>DETAILS</b>	<b>DATES</b>
<b>Starting Date for submission of online Application.</b>	<b>18.04.2024</b>
<b>Closing Date for Submission of online Application.</b>	<b>17.05.2024</b>

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<b>Date for conducting Screening Test (computer based Test).</b>	<b>16.06.2024 from 9.00 a.m. to 11.00 a.m. (Venue of Screening Test will be mentioned in the Hall Ticket)</b>
<b>Download of Hall Tickets for Screening Test.</b>	<b>08.06.2024</b>

**Note:** The above mentioned dates may be changed if situation warrants.

**4. VACANCY POSITION:**

a) **UNDER DIRECT RECRUITMENT - EXISTING CLEAR VACANCIES:**

<b>Class/Category</b>	<b>Number of posts</b>
<b>Open Competition</b>	8 (2 W)
<b>Economically Weaker Sections</b>	3 (2 W)
i) Locomotor Disability including Cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy (open) - 01 ii) Autism, intellectual disability, specific learning disability and mental illness, multiple disabilities from amongst persons under clauses (a) to (d) including deaf-blindness (open) - 01	02
<b>Backward Classes (Group-A)</b>	04 (1 W)
<b>Backward Classes (Group-B)</b>	03 (1 W)
<b>Backward Classes (Group-C)</b>	01
<b>Backward Classes (Group-D)</b>	02 (1 W)
<b>Backward Class(Group-E)</b>	02 (1 W)
<b>Scheduled Castes</b>	05(1 W)
<b>Scheduled Tribes</b>	01
<b>Total</b>	<b>31 (09 Women)</b>

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**b) UNDER RECRUITMENT BY TRANSFER - EXISTING CLEAR VACANCIES:**

<b>Class/Category</b>	<b>Number of posts</b>
<b>Open Competition</b>	11
<b>Scheduled Castes</b>	02 (1 W)
<b>Scheduled Tribes</b>	02 (1 W)
<b>Total</b>	<b>15 (2 Women)</b>

**c) UNDER DIRECT RECRUITMENT - FUTURE / ANTICIPATED VACANCIES:**

<b>Class/Category</b>	<b>Number of posts</b>
<b>Open Competition</b>	33 (11 W)
<b>Economically Weaker Sections</b>	09 (3 W)
i) Blindness or Low vision (open) - 01 ii) Deaf and hard of hearing (open) - 01 iii) Locomotor Disability including Cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy (women) - 01	03 (1 W)
<b>Backward Classes (Group-A)</b>	06 (2 W)
<b>Backward Classes (Group-B)</b>	08 (3 W)
<b>Backward Classes (Group-C)</b>	01 (W)
<b>Backward Classes (Group-D)</b>	07 (2 W)
<b>Backward Classes (Group-E)</b>	04 (1 W)
<b>Scheduled Castes</b>	14 (5 W)
<b>Scheduled Tribes</b>	05 (2 W)
<b>Total</b>	<b>90 (31 Women)</b>

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**d) UNDER RECRUITMENT BY TRANSFER-FUTURE/ANTICIPATED VACANCIES:**

<b>Class/Category</b>	<b>Number of posts</b>
<b>Open Competition</b>	12
<b>Scheduled Castes</b>	01
<b>Scheduled Tribes</b>	01
<b>TOTAL</b>	<b>14</b>

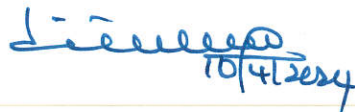
**Note:**

- 1) The nomenclature of Backward Class category is modified as "Socially and Educationally Backward Classes".
- 2) The High Court reserves the right, either to increase or decrease the number of vacancies, after issuance of the notification or may also cancel the notification at any stage, if the situation warrants.

**5. RESERVATION:**

The recruitment shall be subject to the Rule of reservation in favour of the candidates belonging to Scheduled Castes, Scheduled Tribes, Socially and Educationally Backward Classes, Women, Economically Weaker Sections and four percentage of differently-abled persons in the specified order of rotation as per the Telangana State Judicial (Service and Cadre) Rules 2023. The reservation in respect of BC-E (Socially and Educationally Backward Classes-Group E) category shall be subject to the result of Civil Appeal Nos. 2628-2637 of 2010, on the file of the Hon'ble Supreme Court of India.

The reserved group candidates whose caste is not recognized in the State of Telangana as Socially and Educationally Backward Class, Scheduled Caste and Scheduled Tribe as per the Telangana State and Subordinate Service Rules, will be treated as OC candidates.

  
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**6. QUALIFICATIONS & AGE LIMIT:**

Only those candidates who possess the qualifications and eligibility prescribed under Telangana State Judicial (Service and Cadre) Rules 2023 shall be eligible to apply.

**A) DIRECT RECRUITMENT:**

As per Rule 2(f) of the Telangana State Judicial (Service and Cadre) Rules 2023, "Direct Recruitment" means appointment of a person; who is not in the service of the Government of India or the Government of the State; to any category in the service through the process of inviting applications directly from all eligible and qualified persons.

**A person to be appointed to the category of Civil Judge (Junior Division) -**

(I) Shall possess a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission and enrolled in the Bar Council as an Advocate.

**(and)**

Must have been practicing as an Advocate or Pleader in the High Court for the State of Telangana or Courts working under the control of the High Court for the State of Telangana for a period of not less than 3 years as on the date of Notification for recruitment to the post i.e. 10.04.2024. Candidate shall produce certificate of practice obtained from the concerned Bar Association as proof.

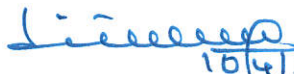
**(and)**

Must have attained the age of 23 years and must not have attained the age of 35 years in the case of open category and 40 years in the case of persons belonging to EWS, Scheduled Castes, Scheduled Tribes and Backward Classes as on the date of Notification for recruitment to the post is made i.e. 10.04.2024.

**(or)**

(II)(a) Must be a Law Graduate possessing a Degree in Law from a recognized University as mentioned in Clause (I) above, who is eligible to be enrolled as an Advocate and who has secured an overall 60% marks in acquiring such a Law Degree in case of open categories and 55% marks in respect of other reserved categories (SC/ST/BCs) and has not enrolled as

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an Advocate. To fall into this category, candidate must have obtained Degree of Law within a period of three years prior to the date of Notification.

**(and)**

- (b) Must have attained the age of 23 years and must not have completed the age of 26 years as on the date of notification for selection to the post is issued i.e. 10.04.2024. The upper age limit is relaxable by 5 years in case of persons belonging to EWS, Scheduled Castes, Scheduled Tribes and Backward Classes.

**(or)**

(III) Shall be a person who has enrolled as an Advocate, in the Bar Association/s of the Telangana State, but do not possess three years practice at the Bar would be eligible to appear in the recruitment for the post of Civil Judge (Junior Division), under the category of fresh Law Graduates, provided they satisfy the other requisite eligibility criteria. Candidate shall produce certificate of practice obtained from the concerned Bar Association as proof.


1) Candidate must have good character and is free from any disability which renders him/her unfit for such appointment.

2) No person is eligible for appointment to the category if he/she:

- I) is not a citizen of India;
- II) is dismissed from service by any High Court, Government and Statutory or Local Authority;
- III) is convicted of an offence involving moral turpitude as defined in Conduct Rules;
- IV) is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other Recruiting Authority from appearing for examinations or selections conducted by it;
- V) directly or indirectly influences the Recruitment Authority by any means for his/her candidature;
- VI) has more than one living spouse and marries knowingly a person having a spouse.

All the candidates applying for the posts of Civil Judge (Junior Division) **under Direct Recruitment, must be able to read, speak and write the Telugu language fluently and shall pass test as may be prescribed by the High Court.**

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**B) RECRUITMENT BY TRANSFER:**

A person to be appointed to the category of Civil Judge (Junior Division) by recruitment by transfer:


- 1) Must hold a Degree in Law awarded by any University established by Law in India, or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, and which is valid for enrollment as an Advocate as per the Rules of the Bar Council of India and,
- 2) has not completed forty eight (48) years of age as on the date of Notification for selection to the post is made i.e., 10.04.2024.
- 3) A person to be appointed in this category must maintain good character and conduct in the entire service.
- 4) The recruitment to the transfer category shall be on the basis of written examination and viva-voce as prescribed by the High Court.

Provided that a staff member who is facing disciplinary proceedings or Criminal proceedings or has undergone or is undergoing punishment for any misconduct in discharge of his/her duties is not eligible during the pendency of disciplinary proceedings / Criminal proceedings or during the currency of such punishment, for recruitment to the post of Civil Judge (Junior Division).

**Eligible categories to apply under Recruitment by Transfer who must be an confirmed members of Service or an approved probationers in the following categories of posts:**

- i) Section Officers, Court Officers, Scrutiny Officers, Accounts Officer, Court Masters, Personal Secretaries to Hon'ble Judges, Personal Secretaries to Registrars, Translators and Deputy Section Officers, Overseer, Assistant Section Officers, Computer Operators, Assistant Librarians, U.D.Stenos, Assistants, Examiners, Typists and Copyists working in the High Court for the State of Telangana, Hyderabad.
- ii) Chief Administrative Officers, Senior Superintendents, Superintendents, Stenographers Grade-I, II & III, Senior Assistants, Junior Assistants and Typists of the Telangana Judicial Ministerial and Subordinate Service;
- iii) Assistant Public Prosecutors, Senior Assistant Public Prosecutors, Additional Public Prosecutors Grade-II of Telangana State Prosecution Services;
- iv) Section Officers in the Law Department of Secretariat of the State of Telangana;

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- v) Section Officers in the Legislature Department of the State of Telangana; and
- vi) Managers of the Offices of the Advocate General; Government Pleader; Public Prosecutor of the State of Telangana.

All the candidates applying for the posts of Civil Judge (Junior Division) **under Recruitment by Transfer, must be able to read, speak and write the Telugu language fluently and shall pass test as may be prescribed by the High Court.**

**7. RELAXATION OF AGE LIMIT IN RESPECT OF CANDIDATES BELONGING TO DIFFERENTLY-ABLED CATEGORY AND EX-SERVICEMEN OF DEFENSE SERVICES:**

The upper age limit of 35 years is relaxable by 10 years in respect of differently-abled persons.

In case of an applicant who served in the defence services of the Indian Union and who is otherwise qualified and suitable, the period of service rendered by him/her in the defense service, shall be excluded in computing the upper age limit, for appointment by direct recruitment.

**8. METHOD OF RECRUITMENT, MINIMUM MARKS AND SYLLABUS:**

The process of selection:

a) For the purpose of shortlisting the candidates, the High Court will conduct Screening Test (Computer Based Test) for 100 marks comprising of 100 multiple choice objective type Questions. The duration of examination will be two (2) hours. The Venue and Time of the test will be mentioned in the Hall Ticket to be downloaded by the applicant at appropriate point of time.

The candidates who secure 40% and above marks in the screening test will be short listed in the ratio of 1:10 of the available vacancies, for calling for a written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit of the candidates, as the screening test is conducted for the purpose of short listing the candidates.

- b) Written Examinations consisting of the following three (3) papers will be held.
  - i) Civil Laws,
  - ii) Criminal Laws and,

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iii) English (Translation, Essay Writing, Grammar and Vocabulary). English paper is divided into two parts. Part - I carries 30 marks and Part - II carries 70 marks. In Part - I the candidate's ability to understand his/her proficiency in Telugu language will be assessed. Candidate is required to translate from English to Telugu language and Telugu language to English language. In Part - II, candidate's ability in Essay writing, Grammar and Vocabulary will be assessed. The Essay writing test shall be on Legal Subjects only. Candidate has to secure 50% marks in each part to qualify in the written examination. Provided that the paper - III shall be considered only as a qualifying examination and the marks secured in the said paper - III shall not be included in calculating the aggregate for short listing for viva-voce test.

Each paper shall carry 100 marks. The duration of each paper is three (3) hours.

The Questions in the examinations shall be answered only in English.

In the selection process (Screening Test, Written Examinations and Viva Voce), the proficiency and knowledge of applicants will be tested in Civil and Criminal Laws, apart from English (Translation, Essay Writing, Grammar and Vocabulary).

**Syllabus for Screening Test:**

**Civil Laws (as amended from time to time):**

- 1) Code of Civil Procedure, 1908 (along with Civil Rules of Practice 1990)
- 2) Indian Contract Act, 1872 and Sale of Goods Act.
- 3) Indian Evidence Act, 1872.
- 4) Hindu Succession Act 1956.
- 5) Hindu Marriage Act 1955.
- 6) Specific Relief Act 1963.
- 7) Indian Easements Act 1882.
- 8) Limitation Act 1963.
- 9) Transfer of Property Act 1882.
- 10) Indian Stamp Act 1899 and Registration Act 1908.
- 11) Commercial Court, Commercial Division and Commercial Appellate Division of High Courts Act 2015.
- 12) Indian Succession Act, 1925.
- 13) Laws on Hindu Adoption, Guardianship and Maintenance
- 14) Legal Services Authority Act, 1987.
- 15) Telangana Land Encroachment Act, 1905.
- 16) Telangana Buildings (Lease, Rent & Eviction) Control Act 1960

  
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**CRIMINAL LAWS (as amended from time to time):**

- 1) Code of Criminal Procedure, 1973.
- 2) Indian Evidence Act, 1872.
- 3) Indian Penal Code, 1860.
- 4) Negotiable Instruments Act, 1881 (Section 138 to 148-A)
- 5) Telangana Prohibition Act, 1995.
- 6) Telangana Excise Act, 1968.
- 7) The Juvenile Justice (Care and Protection of Children) Act, 2015.
- 8) Protection of Women from Domestic Violence Act, 2005.
- 9) Forest Laws in Telangana State and Wild Life Protection Act, 1972.
- 10) Protection of Children from Sexual Offenses Act, 2012.
- 11) Mental Health Care Act, 2017.
- 12) Immoral Traffic Prevention Act, 1956.
- 13) Criminal Rules of Practice, 1990.
- 14) Telangana Gaming Act, 1974.
- 15) Unlawful Activities (Prevention) Act, 1967.

**Syllabus for Written Examination will be notified separately:**

**9. Minimum Marks to be secured in the Written Examination to qualify for Viva-Voce:**

The candidate applying for being appointed under direct recruitment or by transfer who secures not less than 60% of marks in Papers I and II each in the written examination shall be eligible for viva voce carrying 30 marks.

The candidates belonging to Scheduled Castes, Scheduled Tribes and Persons with Disability who secure not less than 50% marks in Papers I and II each in the written examination shall be eligible for the viva voce carrying 30 marks.

From among the candidates qualified and eligible, the High Court shall call the candidates for viva voce in the ratio of 1:3 of the available vacancies to the successful candidates.

Further, if more than one candidate secures identical cut off marks, all such candidates shall be called upon to appear for Viva Voce.

**10. MERIT LIST:**

After result of written examination is announced, successful candidates in the ratio of 1:3 of the available vacancies shall be called for viva-voce.

*L. Srinivas*  
10/11/2024



Provided that if there are more than one candidate who have secured identical cut off marks, for maintaining the ratio of 1:3, all such candidates shall be called upon to appear for viva voce.

**NOTE:**

The Horizontal Reservation shall be followed while selecting the women candidates, by following the Judgment dated 18-07-2007 of the Hon'ble Apex Court in case of Rajesh Kumar Daria vs Rajasthan Public Service Commission and others (Civil Appeal No.3132 of 2007).

No TA and DA will be paid to any of the candidates appearing for Screening Test/Written Examinations/Viva Voce.

**11. Viva Voce:**

Viva Voce, shall carry 30 marks. Any candidate who remains absent for the viva voce shall be deemed to have been disqualified for selection. (The object of Viva Voce is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like, of the candidate.)

**12. Minimum marks to be secured in the viva-voce:**

The candidates of Scheduled Castes, Scheduled Tribes and Persons with Disability must secure minimum 40% marks in the viva-voce and all other candidates than those mentioned herein above must secure minimum 50% marks in the viva-voce to be eligible for being recommended to service.

The final selection of the candidates is based on the aggregate marks obtained in written examination (only Paper-I and II) and Viva Voce.

**13. Training:**

i) On selection, the candidate possessing qualifications mentioned in Rule (5.2) (A) (I) and Rule (5.2) (B) as mentioned in this Notification under Item No.6. A)(I) and 6. B) respectively, is inducted as trainee recruited against future vacancies and shall be on training for a period of Twelve (12) months.

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ii) On selection, the candidate possessing qualifications mentioned in Rule (5.2) (A) (II) and (III) as mentioned in this Notification under Item No.6(II) (a) and (III) respectively, is inducted as trainee recruited against future vacancies and shall be on training for a period of Eighteen (18) months.

iii) On selection as Civil Judge (Junior Division) either by Direct Recruitment / Recruitment by Transfer against the existing vacancies the candidate possessing qualifications mentioned in Rule (5.2) (A) (I), and Rule (5.2) (B) shall be on training for a period of Twelve (12) months and the candidates possessing qualifications under Rule (5.2) (A) (II) and (III) for Eighteen (18) months.

**14. Stipend and other facilities to the trainees during the training:**

(i) During the period of training both for regular or extended period if any, the trainee shall be paid stipend equivalent to basic pay in the entry level scale of pay and dearness allowance of the post of Civil Judge (Junior Division).

(ii) Trainee shall be provided with accommodation and food in the Academy.

(iii) The trainees are not entitled to any allowances such as house rent allowance, sumptuary allowance, fuel allowance, special pays etc., except the medical allowance.

(iv) No stipend would be paid for any period of absence due to leave, unauthorized absence etc. and a proportionate amount shall be deducted from stipend calculating a month as thirty days.

(v) **Health and Medicare:** The trainees shall be provided required medical assistance as per the existing Government Rules.

(vi) **Leave:** The trainees shall not be entitled for any kind of leave except public holidays declared by the High Court. The Director is empowered to cancel a Public holiday in the interest of training and declare it as a working day for the trainees.

The Director can grant leave to the trainees in one or different spells under exceptional circumstances. The total period of leave however shall not exceed 15 days during the course of training. Unauthorized absence shall be considered as misconduct calling for stern action.

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(vii) The Director of the Academy shall draw and disburse the stipend and amounts payable to the trainees during the course of training at the Academy in DBT Mode.

On successful completion of training the candidate will be appointed as Civil Judge (Junior Division) against the existing vacancy.

**15. Period of Probation and Officiation:**

On successful completion of training, the trainees shall be appointed as Civil Judge (Junior Division). Every person appointed to the category of Civil Judge (Junior Division) shall be on probation for a period of two years in a continuous period of three years from the date on which he/she joins duty.

The period which was undergone by a trainee shall not be counted for probation.

The period of probation, may be extended by the High Court by such period not exceeding two years.

**16. Record in Academy:**

The Telangana State Judicial Academy shall impart training to the trainee / Civil Judge (Junior Division) on the lines of module as appended in Schedule - G of the Telangana State Judicial (Service and Cadre) Rules, 2023 or as determined by the High Court from time to time.

A trainee / Civil Judge (Junior Division) on probation shall attend such lectures and undergo such examinations, tests and exercises as the Academy may prescribe from time to time in consultation with the High Court.

The training schedule is divided into three sessions / spells for the candidates falling under Rule 5.2 A (I) and 5.2 B, and four sessions / spells for the candidates falling under Rule 5.2 (A) (II) and (III) respectively.

At the end of each training session / spell, the trainee / Civil Judge (Junior Division) on probation shall undergo examination. Candidates should secure minimum of 40% in each subject and 50% over all to qualify for next training session.

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If any candidate fails in any subject in the examination in the first attempt, he/she will be allowed to sit for the supplementary examination.

Where a trainee / Civil Judge (Junior Division) on probation is prevented, either due to sickness or other cause over which he has no control, from appearing at the examination, the High Court may allow him to appear at a special examination. The Academy may hold such examination as directed by the High Court.

**If the recruited trainee / probationer against the direct recruitment vacancies fails to qualify in the re-examination he / she shall be discharged. If the trainee recruited against the post of recruitment by transfer fails to qualify in the examination, he/she shall be repatriated to the post from which he/she was selected.**

**17. a) Application Processing fee/Examination fee:**

The applicants who belong to OC/BC categories have to pay an amount of Rs.1,000/- (Rupees One Thousand only) towards Online Application processing fee/Examination fee, whereas the applicants belonging to EWS/SC/ST categories have to pay Rs.500/- (Rupees Five Hundred only) towards Online Application processing fee/Examination fee.

Applicants belonging to SCs/STs, hailing from other than the State of Telangana have to pay Rs.1,000/- (Rupees One Thousand only) instead of Rs.500/- (Rupees Five Hundred only) towards Online Application processing fee/Examination fee, unless the caste to which they belong, is recognized as Scheduled Caste or Scheduled Tribe, as the case may be, by the Government of Telangana.

**b)** The procedure for submission of Online Application (User Guide), mode of payment of Application processing fee/Examination fee and Instructions to the candidates will be made available in the Website of the High Court.

A computer based "Mock Test" will be made available in the website of the High Court "[tshc.gov.in](http://tshc.gov.in)", for the sake of practice purpose to the candidates.

  
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- c) Help Desk (Help Desk will function on all working days):
- i) Help Desk Land Line Telephone No.040-23688394.
  - ii) Help Desk Email ID: [helpdesk-tshc@telangana.gov.in](mailto:helpdesk-tshc@telangana.gov.in).
  - iii) Working hours of Help Desk Office: From 10.30 A.M. to 5.00 P.M.
  - iv) Lunch Break: 1.30 P.M. to 2.00 P.M.

**18. EXAMINATION CENTRES:**

Computer Based Test (Screening Test) will be held in the following Centres,

- i) Hyderabad
- ii) Warangal
- iii) Karimnagar
- iv) Khammam

and the candidates have to opt for any three (3) Centres in the order of preference for their allotment. However, the High Court reserves the right to allot candidates to any Centre other than the Centre chosen by the applicant or to abolish/create a new Centre for administrative reasons. Request for change of the Centre will not be entertained.

After declaration of Screening Test results, written examination will be held at the venue to be specified by the High Court separately.

**Note:** If any of the candidate suppresses any information/furnishes any false information in his/her application form and the same is detected at any later stage i.e. during the stage of conducting of examinations, selection and appointment to the post, action will be taken against such candidate in accordance with Law.

Mere selection does not confer any right on a candidate and his/her appointment shall be subject to verification of antecedents.

**HYDERABAD**  
**DATE: 10.04.2024**

  
10/4/2024  
**REGISTRAR (JUDICIAL-I),**  
**FAC. REGISTRAR (RECRUITMENT)**